

(c) the total amount of investment made in such units till the said period, alongwith the foreign capital therein?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI MURASOLI MARAN): (a) During the period between August 1991 to March, 2000, a total of 4712 non-small scale industrial units with investment worth Rs. 1,87,656 crore have been set up.

(b) Out of these, about 4598 units are in the private sector.

(c) During the period between August 1991 to February, 2000 a total of 10,6.10 FDI approvals envisaging an amount of Rs. 2,12,664 crore have been granted. The FDI inflow during the same period has been Rs. 72,778 crore.

Second Round of IT Agreement at WTO

4429. SHRI SOLIPETA RAMACHANDRA REDDY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether India proposed to press for Information Technology Services in the Second Round of I.T. Agreement (ITA) at the World Trade Organisation; and

(b) if so, the strategy devised to facilitate granting of trade visas to software professionals.

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI MURASOLI MARAN) : (a) The Information Technology Agreement (ITA) aims to expand world trade in information technology products by providing enhanced market access opportunities while facilitating the growth and usage of Information Technology (IT) for the dynamic expansion of world economy. India is a signatory to the Information Technology Agreement, which is a plurilateral agreement under the World Trade Organisation (WTO). Keeping in view the importance of Information Technology in international trade, 14 countries have submitted proposals for the expansion of product coverage under this agreement. This is generally being referred to as ITA-II. However, the earlier ITA and the proposed ITA-II cover in their ambit issues relating to IT products only and there is no proposal at present to include IT services under this agreement.

(b) Services negotiation have commenced from 1-1-2000 as mandated under Art XIX of General Agreement on Trade in Services. India had taken up the issue of freer movement of its professionals as a part of its implementation

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proposals in the preparatory process to the III Ministerial Conference of WTO at Seattle. India will continue to press for this during the services negotiations.

Procurement of Tobacco by Russia

4430. SHRI SOLIPETA RAMACHANDRA REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether it is a fact that a Russian delegation visited India regarding procurement of tobacco ;

(b) if so, how many million kilograms of tobacco the delegation agreed to procure; and

(c) how much the STC of India and other agencies are going to procure to meet the demand, State-wise?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI MURASOLI MARAN) : (a) No, Sir.

(b) Does not arise;

(c) The demand, State-wise, does not give rise to tobacco procurement by STC/other agencies.

Industrialisation in U.P.

†4431. Prof. M. M. AGARWAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the steps taken by Government under the new Industrial Policy to attract investment in Uttar Pradesh during the last years;

(b) the sectors in which investment has so far been made in the State under this policy during the said period, location-wise together-with the amount of investment made in this regard; and

(c) the necessary steps being taken and proposed to be taken by Government for expeditious industrialisation in Uttar Pradesh?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI MURASOLI MARAN): (a) Development of industries in any State is primarily the responsibility of concerned State Government. Central Sector projects are decided on the basis various techno-economic considerations like infrastructure and market proximity. The UP Government had been implementing the State

† Original Notice of the Question was received in Hindi.